

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
IB-3489/ND/2019

IN THE MATTER OF:

M/s. Himalayan Ales Pvt. Ltd.

...PETITIONER

Vs.

M/s. Zedx Hospitality Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 03.02.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Shiva Kapur, Advocate.
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that his client intends to withdraw the matter. Leave is granted for filing the appropriate application for withdrawal the matter. Matter is adjourned to **01.03.2021**.

—sd—

(V.K. Subburaj)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)